

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJIV KALRA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11360-
11365/2019

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

URMILA DEVI AND ANR. ETC.

Respondent(s)

Date : 24-01-2020 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Vishnu Shankar Jain, AOR

For Respondent(s)

M/s. Manoj Swarup & Co., AOR

Mr. Anubhav Kumar, Adv.

Mr. Ankit Agarwal, Adv.

UPON hearing the counsel, the Court made the following
O R D E RSLP(Crl) No. 11360/2019

Service of notice is complete on both the Respondents but no one has chosen to enter appearance on their behalf. However, today Mr. Ankit Agarwal, Ld. Counsel on behalf of M/s. Manoj Swarup & Co., Ld. Advocate-on-Record appears on behalf Respondent No. 1 and intends to file vakalatnama and counter Affidavit. He may file the same within a period of four weeks.

Signature Not Verified
Digitally signed by
Rajiv Kalra
Date: 2020.01.24
15:55:41
Reason: I am a Respondent No. 2

Ld. Counsel appearing for Respondent No. 1 submits that Respondent No. 2 has died. Ld. Counsel for the Petitioner shall verify the fact and to take appropriate steps within a period of four weeks to bring on record the Lrs. of said deceased Respondent.

SLP(Crl) Nos. 11361-11363/2019

Notice could not be served to the Sole Respondent, as per office report. Hence, Ld. counsel for the petitioner shall file the fresh particulars of the above respondent and he shall also take fresh steps for the service of notice to him within a period of two weeks.

SLP(Crl) No. 11364/2019

Await return of service of notice already issued to all the Respondents.

SLP(Crl) No. 11365/2019

Service is complete upon respondent No. 2, but no one has entered appearance on his behalf.

Await return of service of notice already issued to respondent No. 1.

List the matters again on 25.03.2020.

RAJIV KALRA
Registrar

pm